

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 677 of 2004

Jabalpur, this the 25th day of August, 2004

Hon'ble Shri Madan Mohan, Judicial Member

Smt. Keshar Bai, W/o. late Munnalal,
R/o. Village Kothari, Post Peparpani,
Tah. Piparia, District - Hoshangabad. ... Applicant

(By Advocate - Shri H.R. Bharti)

V e r s u s

1. Union of India, through
General Manager, Western Central
Railway, Jabalpur.
2. Divisional Railway Manager,
Western Central Railway,
Jabalpur. ... Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has
claimed the following main reliefs :

"(I) to give direction to GM i.e. respondent No. 1
for decide the matter of the applicant with providing
job as a compassionate appointment.

(II) to give direction to the respondent No. 1 for
appointment as a casual labour or substitute immedi-
ately as per seen the hardship of the applicant.

(III) the applicant be offered appointment on
compassionate ground as soon as necessary sanction is
communicated."

3. The brief facts of the OA are that the husband of the
applicant late Munnalal was an employee as a Gangman under
PWI Damoh and died due to tuberculosis on 8.11.1993.
After his death he left behind Smt. Keshar Bai (widow),
Ku. Uma Bai (Daughter), Uttam Kushwaha (son), Ku. Prabha
(Daughter) and Ku. Rashmi (Daughter). The applicant after
the death of the Government servant made a representation
dated 5.1.1994. Subsequently she moved another application
for compassionate appointment on 27th March, 2000 and



22.6.2001. But her case was not considered by the respondents. At last she moved another representation dated 3.10.2003 (Annexure A-7) but still no orders have been passed by the respondents on her representations.

4. The learned counsel for the applicant argued that the husband of the applicant died due to tuberculosis on 8.11.1993 and he left behind him 3 unmarried daughters and one son. The son of the deceased Government servant is also unemployed. The applicant has moved several representations to the respondents seeking appointment on compassionate ground for herself. Her representations are pending undisposed by the respondents. Her first representation in this regard is dated 5.1.1994 and her last representation is 3.10.2003. The learned counsel for the applicant states that the applicant will be satisfied if the respondents are directed to dispose of the representations of the applicant sympathetically.

5. Hence, this Original Application is disposed of at the admission stage itself, even without issuing notices to the respondents, by directing the respondents to consider and decide the representations of the applicant for compassionate appointment sympathetically, within a period of three months from the date of receipt of a copy of this order.



(Madan Mohan)
Judicial Member

"SA"

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

प्रतिनिधि अर्थोक्षित :-

- (1) सचिव, उच्च न्यायालय कार (प्रतिनिधि), जबलपुर
- (2) आक्यक श्री/श्रीमती/कु.....के काउंसल
- (3) प्रत्यर्थी श्री/श्रीमती/कु.....के काउंसल
- (4) ...

MR Bherli

AM 26-8-04

रजिस्टार

Issued
on 26-8-04
BS